

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SRI SAI CAR SALES PRIVATE LIMITED RELEVANT PARTICULARS		
1.	Name of corporate debtor	SRI SAI CAR SALES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	30.06.2008
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U34103WB2008PTC126978
5.	Address of the registered office and principal office (if any) of corporate debtor	Room No. 4, Flat No.- L/62/0506, Building No- L(62-63), Phase-4, Spriha Block, Sukhobrishti, Phase-2A, New Town, Kolkata-700135,WB
6.	Insolvency commencement date in respect of corporate debtor	12-07-2023, NCLT order received on 13-07-23
7.	Estimated date of closure of insolvency resolution process	08-01-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	BIRENDRA KUMAR TRIPATHI, Reg.no.- IBBI/IPA-N003/IP-N00229/2019-2020/12679
9.	Address and e-mail of the interim resolution professional, as registered with the Board	60/2/1 Hari Padda Dutta Lane, Golf View Apartment, Flat No-7, 3 rd Floor Kolkata-700033, West Bengal Email-bkt9000@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	BIRENDRA KUMAR TRIPATHI C/O Maroti Corporate Advisors Pvt. Ltd., Diamond Heritage, 5 th Floor Unit No. N503, 16 Strand Road, Kolkata-700001 Email-cirpsrisaicarsales@gmail.com
11.	Last date for submission of claims	26-07-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable, as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://ibbi.gov.in/home/downloads b) Not applicable.



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SRI SAI CAR SALES PRIVATE LIMITED on 12-07-2023.

The creditors of SRI SAI CAR SALES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 26-07-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Birendra Kumar Tripathi
BIRENDRA KUMAR TRIPATHI

Interim Resolution Professional
IBBI/IPA-N003/IP-N00229/2019-2020/12679

Date :15-07-2023,
Place, KOLKATA